No.L-7/105(121)/2007-CERC: In exercise of the powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement:

1) These regulations may be called the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016.

2) These regulations shall come into effect from the date of their publication in the Official Gazette.

2. Regulation 17 of the Principal Regulations shall be substituted as under:-

1) “Operating charges at the rate of Rs 1000/-, per day or part of the day for each bilateral transaction for each of the Regional Load Despatch Centre involved and at the rate of Rs 1000/- per day or part of the day for each State Load Despatch Centre involved shall be payable by the applicant.

2) In case of collective transaction, NLDC operating charges shall be payable by each of the successful buyer and seller on the basis of its energy scheduled (MWh) at regional periphery by NLDC for transactions in the respective power exchange.
3) The NLDC operating charges collected by the power exchanges shall be transferred to NLDC on a daily basis. The rate of NLDC operating charges shall be Re 1/MWh for collective transactions. NLDC operating charges payable by each of the successful buyer and seller in case of collective transaction, for a day, shall be capped to a maximum ceiling of Rs 200 per day.

4) The Power Exchanges will provide NLDC with a daily list of successful participants along with their volumes cleared and the NLDC operating charges levied on these successful participants.

5) The successful buyers and sellers shall also pay Rs 1000/- per day for the SLDC involved for each point of the collective transaction.

6) For the purpose of the levy of operating charges for State Load Despatch Centre and levy of the intra-State transmission charges, each point of the injection or drawal in the State network shall be counted separately."

sd/-
(Shubha Sarma)
(Secretary)

Note:

1. The Principal Regulations were notified on 7.2.2008 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 10.

2. The Principal Regulations were amended vide

